

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 101  
IB-1136/ND/2019**

**IN THE MATTER OF:**

**M/s. Kutuch Chemical Industries Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. VMA Enterprises Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 16.08.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Sanjay Maria and Mr.  
Anant Maria, Advocates.**

**For the Respondent/Corporate-debtor :Ms. Anjali Jain, Advocate.**

**ORDER**

**IA No. 3547 of 2021**

This is an application on behalf of the Operational Creditor under Rule 11 of NCLT rules seeking withdrawal of the present petition as settlement has been arrived at by the parties.

Heard the submissions made by the Ld. Counsels for both the parties. The Section 9 application bearing No. 1136/ND/2019 is **dismissed as withdrawn** in terms of Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules 2016. The case folders/papers may be sent to record room.

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**(Hemant Kumar Sarangi)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Annu)